## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA

## **UNSTARRED QUESTION NO.3904**

TO BE ANSWERED ON THE 24<sup>TH</sup> MARCH, 2017

## ONE RANK ONE PENSION SCHEME

3904. SHRI MULLAPPALLY RAMACHANDRAN: SHRI HARIOM SINGH RATHORE:

SHRI KALIKESH N. SINGH DEO:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government has noted the grievances of ex-servicemen in the implementation of One Rank One Pension (OROP) Scheme and if so, the details thereof and the action taken by the Government thereon;
- (b) the total additional expenditure to be incurred to Government exchequer for implementing the Scheme;
- (c) whether the Government has reviewed the status of implementation and payment of arrears and if so, the details thereof;
- (d) whether the Government proposes to revise provisions of the scheme after every two years and if so, the details thereof; and
- (e) the details of provisions of applicability of OROP to officers proceeding on premature retirement along with the maximum upper slab for the purpose of pension to officers?

## A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारायमं ी

(डा. स्भाष भामरे)

(a) Around 3200 representations for addressing the anomalies on One Rank One Pension (OROP) were received from individuals / Associations which were examined and issues referred to the Judicial Committee on OROP for its recommendations. The Committee has submitted its report on 26.10.2016.

Pension Grievances Cell in the Department is receiving grievances of the pensioners / family pensioners regarding non-payment of OROP benefits and taking up the matter with the concerned offices e.g. Controller General of defence Accounts (CGDA), Principal Controller of Defence Accounts (Pension) and Pension Disbursing Agencies (Banks) for redressal of their grievances in a time-bound manner. Service Headquarters and CGDA also have dedicated grievances Directorates / Cells for redressal of the grievances of Ex-Servicemen. Disposal of the grievance is monitored at the highest level in the Government.

- (b) Annual Financial implication on account of grant of OROP is estimated at Rs. 7,488.70 Crores and Rs. 10,925.11 Crores towards arrears for the period of 01.07.2014 to 31.12.2015.
- (c) The status of payment to the Defence Forces Pensioners / Family Pensioners on account of implementation of OROP order, as on 27.02.2017 are as under:-

No. of cases paid (1 <sup>st</sup> instalment and lump sum payments)	Amount disbursed (Rs. in crores)	No. of cases paid 2 <sup>nd</sup> instalment	Amount disbursed (Rs. in crores)
19,93,815	4,076.95	15,57,950	2,298.21

- (d) As per Government order dated 07.11.2015 on OROP, the pension would be re-fixed every 5 years.
- (e) Personnel who opt to get discharged after 07.11.2015 on their own request under Rule 13(3)1(i)(b), 13(3)1(iv) or Rule 16B of the Army Rule 1954 or equivalent Navy or Air Force Rules will not be entitled to the benefits of OROP.

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